



IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN

MAGISTRATE, DELHI CC NO: 1/80 'OF 2003

Securities and Exchange Board of statutory body established under the provisions of Securities and Exchange > 02401297754205 Board of India Act, 1992, having its Head office at Mittal Court, B - Wing, 224 Nariman Point, Mumbai 400 021 represented by its Asst. General Manager, Rajesh Bhanot.

...Complainant

VERSUS.

- 1. H.P.Tillers Tracts & Tourism Company incorporated under companies 1956, having Act, Registered Office at Fingask Estate, Shimla-3, H.P.
- 2. Shri Sushil Sharma, S/o Shri Mohan Datt, Director of Accused No.1, R/o: VPO Narag, Distt. Sirmaur, H.P.
- 3. Shri C.R. Sharma S/o Shri D.R. Sharma, Director of Accused No.1, R/o: Vill. P.O. Deothi, Distt. Solan, H.P.
- 4. Shri Jitendra Verma S/o Shri A.S. Verma, Director of Accused No.1, R/o: Village Gauheri, P.O. Shough, Distt.

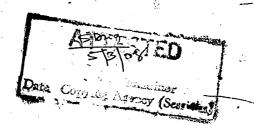


Shimla, H.P.

.....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

May It Please Your Honour:



Present: Sh. Mann for SEBI with Law Officer Sh. Rakesh Singh.

 Λ -2 Sushil Sharma, Λ -3 C.R. Sharma, Λ -4 Jitender Verma present on bail also for Λ -1.

Vide separate order, the accused no.1 Company and its directors are sentenced to a fine of Rs.30,000/- each. On failure to deposit the fine the accused numbers 2 to 4 shall undergo simple imprisonment for four months. The accused 1 to 4 are further directed to file the winding up and repayment report with the SEBI within two months from today failing which SEBI would be entitled to take action against them as per law.

On deposit of fine the personal bonds and surety bonds of accused shall stand cancelled and sureties stand discharged.

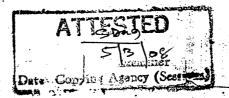
File be consigned to the records.

Announced in the Open Court

Dated:9.3.07.

(ASIIA MENON)

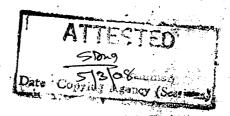
Addl. Sessions Judge: Delhi.



File taken up again on application moved by the accused seek time to deposit the complete fine and for suspension of the term imprisonment imposed in default of deposit of fine.

Ileard. The application is disposed of U/S 424 Cr.P.C and accused are directed to deposit the fine of Rs.30,000/- imposed on each of the accused in two installments. One be paid today amounting to Rs.4,000/- each. The balance be deposited by the accused by 15.3.07. The sureties are not discharged till the accused deposited the fine and the accused will be bound to appear before this court on the basis of these surety bonds to deposit the penalty imposed on them.

ΛSJ: 9.3.07



IN THE COURT OF MS. ASHA MENON: ASJ: DELIII.

CC NO.117/2005

SECURITIES & EXCHANGE BOARD OF INDIA, a statutory body established under the provisions of Securities and Exchange Board of India Act. 1992, having its Head office at Mittal Court, B – Wing, 224, Nariman Point, Mumbai 400 021 represented by its Asst General Manager, Sh.Rakesh Bhanot.

. . Complainant

VS

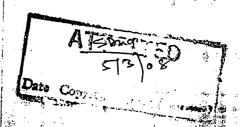
- 1. H.P. Fillers Tracts & Tourism Ltd. Company incorporated under the Companies Act. 1956 having its Regd. Office at Fingask Estate, Simla -3 H.P.
- 2. Sh.Sh. Sushil Sharma, S/o Shri Mohan Datt, Director of Accused no.1, R/o: VPO Narag, Disttt. Sirmaur, H.P.
- 3. Sh. C.R.Sharma S/o Shri D.R. Sharma, Director of Accused no.1, R/o Vill. P.O. Deothi, Distt. Solan, H.P.
- 1. Sh.Jitender Verma S/o Shri A.S. Verma, Director of Accused no.1, R/o Village Geuheri, P.O. Shough, Distt. Shimla H.P.

... Accused

JUDGMENT:

BACKGROUND FACTS:

- 1. The complaint has been filed by the Securities and Exchange Board of India (hereinafter referred to as the SEBI) for short, alleging violation of the SEBI (Collective Investment Schemes) Regulations, 1999.
- 2. To give a brief background to the case, the Government of India had set up the SEBI under the Securities and Exchange Board of India Act, 1992 with the aim of protecting investor interests, in the backdrop of large scale floating of plantation and agro bonds by companies with no financial viability. The uncontrolled proliferation of such companies led to the duping of lakhs of gullible people who lost





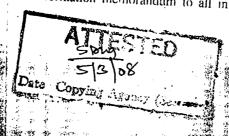
their money by investing in such non-viable projects.

This prompted the Government to intervene and the SEBI Act, 1992 came into force, under which SEBI itself was established. The SEBI has the obligation to regulate the securities and stock market and has been vested with extensive powers to discharge these obligations. Violations have been made criminal offences and the SEBI has to file criminal complaints against such violators.

ALLEGATIONS IN THE COMPLAINT

In order that the provisions of Section 11 (1) of the SEBI Act, were given effect to the government announced its intentions to bring out regulations in respect of Collective Investment Schemes specifically. It issued a public notice to this end on 26.11.1997 and 18.12.1997. Under the provisions of Section 12 of the SEBI Act, 1992 those entities that had been operating Collective Investment Schemes immediately prior to coming into effect of the provisions were given two month's time to apply for registration. By means of the public notice/press release, SEBI required all those interested in benefiting under the provisions of Section 12, to furnish all details about the company and the schemes and the amounts mobilized etc. to the SEBI.

The accused company had in response to the press release/public notice, apparently furnished their details to the SEBI. The SEBI (Collective Investment Scheme) Regulations were notified on 15.10.99. The SEBI asked all companies dealing with Collective Investment Schemes to issue information memorandum to all investors



detailing the state of affairs of the scheme, the amount repayable to calcinvestor and the manner in which such amount was determined. This was to be sent by 28.2.2000. This date was extended to 31.3.2000.

- 6. Under the regulations of 1999, 73(1) those existing Collective Investment Schemes that had not applied for registration were required to wind up their schemes and repay the investors. Under regulation 74 those entities which were not desirous of registering with the SEBI even provisionally were also obliged to draw up and formulate a scheme for repayment and make the repayment in terms of the regulation 73.
- 7. The allegation in the complaint is that the accused neither applied to the SEBI for registration nor took steps to wind up the schemes and repay the investors. Therefore, the SEBI Chairman directed the accused vide orders dated 7.12.2000 that they refund the money collected within a month in terms of the original offer. Yet, and despite repeated directions of the SEBI, the accused failed to comply with the regulations, as stated in the complaint.
- 8. On these allegations the SEBI submitted in the complaint that the accused had violated Regulations 68(1), 68(2), 73 & 74, read with Regulation 5 (1) of the SEBI Regulation 1999 read with Section 11B & 12(1B) of the SEBI Act, 1992 punishable under Section 24 read with Section 27 SEBI Act, 1992. Vide orders dated 16.12.2003, the accused 11.P.Tillers Tracts & Tourism Ltd. Company, and its directors Sh. Sushil Sharma, Sh. C.R.Sharma and Sh.Jitendra Verma were summoned to face trial for these violations.

Mr.

9. On their appearance notice of allegations was served upon the accused under Section 251 Cr.P.C on 3.6.05 to which they pleaded not guilty. The complainant examined one witness Sh. Rakesh Bhanot. The accused have not examined any on their behalf.

EVIDENCE

- SEBI. He has referred to the press release dated 18.11.97 whereby the Government of India declared bonds which were in the nature of plantation bonds and agro bonds to be considered as Collective Investment Schemes under Section 11 of the SEBI Act, 1992. He has also referred to the press release dated 26.11.97 and a public notice dated 18.12.97 whereby the companies were directed to file information with SEBI regarding their Schemes with details of funds mobilized, names of Directors/Promoters in case they were desirous of obtaining benefits u/S 12(1B) of the SEBI Act.
- 11. The witness deposed that pursuant to the public notice and press release, the company filed information vide their letter dated 13.1.98 which is Ext.CW1/1, alongwith a copy of the company's pamphlet. According to this letter the accused had collected Rs.15 lacs under their CIS. The company also submitted details and background of the Promoters/sponsors namely Sh. Sushil Sharma, Sh.C.R. Sharma and Sh.Jitendra Verma. The letter also contained the details of promises and assured returns made to investors.

12. The witness deposed that subsequently the SIBI (CIS)

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dated 7.12.2000 against this accused also since there was no compliance of the regulatory provisions of the Regulations. This order was communicated to the company vide letter dated 18.12.2000 which returned undelivered to the SEBL The witness stated that the contents of the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also the order issued by the Chairman, SEBL u/S 11 of the SEBI Act was also

The witness deposed further that since the accused company neither applied for registration nor intimated regarding winding up of the scheme a show cause dated 12.5.2000 was issued to it which returned undelivered with the report the company had left without address. The CVVI stated that the SEBI had sent to the company the format for submitting the winding up and repayment report vide its letter dated submitting the winding up and repayment report vide its letter dated.

Regulations, 1999 were notified. The witness deposed that in terms of the Regulations the company was required to apply for registration or wind up its schemes in terms of Regulations 73 & 74. The company was required to circulate information memorandum to its investors and to repay them and submit the winding up and repayment reports to the SEBI within five and a half months. The witness deposed that these regulatory obligations were communicated to the company vide specific letters dated obligations were communicated to the company vide specific letters dated and 29.12.99 which returned undelivered to the SEBI. These were also published vide public notice dated 10.12.99 in the Hindustan were also published vide public notice dated 10.12.99 in the Hindustan



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14.1.2001. He deposed that vide this public notice SEBI had intimated all the CIS the obligations imposed on them under Regulations 73 and 74 in case they were not to apply for registration under the regulation. He deposed that SEB1 had vide these notices also informed that failure to comply with the requirements would open the companies liable for further action including directions for debarment, initiation of prosecution etc. He deposed that the name of the accused company appeared at serial no.194 of the public notice. He deposed to the non-compliance by the accused company and its directors despite the public notice till the filing of the complaint.

CW1 Sh. Rakesh Bhanot was cross-examined by Ed.Counsel for the accused. During this cross-examination, the witness deposed that it was true that the letter dated 21.10.1999 sent to the company had returned undelivered. He affirmed that the advertisements had been published in all the leading national newspapers and also in vernacular newspapers. He admitted that no copy of the advertisement in vernacular newspapers had been filed. He stated that he had no knowledge whether the accused had submitted a winding up petition with the ROC Jallandhar on 22.12.2000 or whether the ROC had imposed a penalty while disposing off that petition. He stated that the details of the winding up petitions filed by various companies had not been obtained from the ROC. He refuted the suggestion that the present case had been a result of a communication gap between the SEBI and the ROC Jallandhar.

16. The accused in their statements recorded under \$.313 CrPC claimed

that the funds had been raised from the Directors which had been returned to them. They claimed that they had paid Rs.13,500 as fine and had wound up the company. They admitted that the company had not applied for provisional registration, and had closed their office.

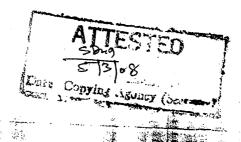
CONTENTIONS

company was reminded by letters and public notices of the obligations under the Regulations, yet the accused had not submitted compliance. Since no WRR had been filed despite issuance of show cause notice, the Chairman issued orders under Section 11B of the SEB1 Act, 1992. Again there was no compliance. Hence it was submitted that the case had been fully proved against the accused beyond any shadow of doubt. Ld. Counsel has argued that purpose of the enactment could not be lost sight of and compliance of a statutory obligation had to be strictly in the manner provided for and any violation could not be viewed lightly.

Regulations were not applicable to the accused company since they applied only to those companies that were existing and the accused company had been wound up after payment of the penalty. Hence Ld. Counsel has prayed that as no terms had been violated the accused be acquitted.

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FINDINGS



19. I have carefully considered the arguments and I have carefully considered the evidence brought on the record by both sides.

20. This fact cannot be lost sight of that it were the accused themselves who had furnished all the details of their company to the SEBI. While doing so they were responding to the call of a statutory-body. A presumption of authenticity attaches to the information so submitted. There was therefore no need for the SEBI to have sought verification from another statutory body namely the ROC Jallandhar about the veracity of the addresses of the accused company and their directors. The accused had ample opportunity to have informed the SEBI of the closure of its office and or the winding up of the company. It did not choose to do so. The accused can derive no benefit from the non-verification of details by the SEBI from the ROC, Jallandhar.

Another aspect to be considered is the difference between winding up of the company under the Company sact and the winding up of the collective investment schemes run by the company, as required under the SEBI (CIS) Regulations. The winding up of the collective investment schemes does not entail the winding up of the company itself. Even if the company stood wound up if no winding up and repayment report was submitted to the SEBI, the company would remain liable for non-compliance of the Regulations. These are distinct obligations. The very purpose of the submission of the winding up and repayment report is to assure the repayment of investors of the company.

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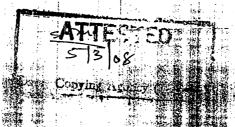




In the present case, moreover, there is no evidence of the company having been wound up. Except for submitting that a penalty had been paid, there is no order of any kind to show under what circumstances the penalty had been imposed and paid. It is not known who had applied for the winding up of the company: whether the directors did so or there had been a creditor's petition. There is no information as to whether any liquidator had been appointed and most importantly whether the creditors had been repaid.

Reverting to the evidence that has come on the record, the accused vide Ex.CW1/1 had admitted that they had been running collective investment schemes. They had themselves stated that they had raised Rs.15 lacs through their schemes. No evidence has been produced by the accused to substantiate their claims that the directors alone had contributed the amounts. No presumption can be raised that only the directors had contributed the amounts. In any case that fact would have no material bearing on the case, since as per the regulations no distinction has been drawn between a company raising funds from its directors and a company raising funds from the public, so long as the funds were raised through collective investment schemes. That fact is not in dispute here that the accused company was running collective investment schemes.

24. As regards the arguments that the regulations were applicable only to existing CISs, there is no proof that the accused company had infact wound up till the date the chairman issued his orders U/S HB of the SEBI Act, 1992. Even if it was to be accepted that the accused company





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the reports are filed in the prescribed manner and in no other manner. The accused did not do so. Their explanation for not doing so has not been found to be satisfactory. Though the accused in their statements U/S 313 Cr.P.C had claimed that they had not collected any funds, their letter Ex.CW-1/1 belies this claim. On the other hand, had the accused actually raised funds only from the directors i.e. themselves and have they made repayments either prior to or subsequent to their application for winding up submitted to the ROC there should have been no hesitation to comply with the Regulation 73 and 74 and submit the repayment report and the winding up report to the satisfaction of the SEBI. The satisfaction of the SEBI is important for the simple reason that the Regulations have come into effect only for investor protection.

27. Thus, it is clear that the accused were all responsible for the violations of the Regulations of the SEBI and have failed to comply with the same. They are, therefore, liable for the violations.

CONCLUSION:

I, therefore, hold the accused company H.P. Tillers Tracts and Tourism and its directors Sh. Sushil Sharma, Sh.C.R. Sharma and Sh.Jitendra Verma, guilty for the violations of Regulation 5(1) read with Regulations 68(1), 68(2), 73 & 74 of the SEBI (CIS)Regulations 1999 read with Section 24 r/w S.27 of the SEBI Act 1992. They are entitled to be heard on sentence.

Announced in the Open Court.

Dated: 8.3.07

abla Office

(ASIIA MENON) Addl. Sessions Judge: Delhi.



IN THE COURT OF MS. ASHA MENON: ASJ: DELIII. CC NO. 117/2005

SEBI VS.

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H.P. TILLERS & TOURISM LTD. & ORS. ORDER ON SENTENCE:

- 1. The Ld Counsel for the accused has submitted that the accused had not collected any funds and they had merely floated the company on paper and that, therefore, a lenient view be taken. It was submitted the accused were poor agriculturists and that therefore, a light sentence be imposed.
- 2. As discussed in the judgment it was for the accused to have proved that their first information furnished to the SEBI vide Ex.CW-1/1 was incorrect that only Rs.15 lacs had been raised through their schemes. No such evidence has come on the record. The fact therefore remains that the accused had collected Rs.15 lacs through their CIS. The accused not only have adduced no evidence as to the repayment of funds collected but have now taken the stand that nothing had ever been collected!
- The very purpose of the Regulations was investor's protection. The satisfaction of the SEBI in respect of the repayment is very important. It is to that end that WRR was sought in format. Here the accused seem comfortable with non compliance, pretending that no collection had even been effected. It would be preposterous to believe that someone had falsely sent Ex.CW-1/1 to the SEBI in the year 1998 in response to the public notice of the SEBI asking the companies running CIS to submit complete details in order to avail the benefit of Section 12B of SEBI Act 1992. This is another reason why the denial of collection now made has to be viewed as a refusal even to acknowledge the obligation to repay investors.
- 4. In the circumstances, the lapse has to be considered as a willful one calling for strict punishment.
- 5. I, therefore, sentence the Accused no.1 Company to a fine of Rs.30,000/-. The accused 2 to 4, its directors, are also sentenced to a fine

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of Rs.30,000/- each. In default of the payment of fine they shall undergo temple imprisonment for four months.

- The accused no.1 to 4 are further directed to submit the complete winding up and repayment report to the SEBI within two months from today failing which the SEBI would be once again entitled to initiate action against the accused as per law.
- On deposit of fine the personal bonds and surety bonds of accused shall stand cancelled and sureties shall stand discharged.

File be consigned to the records.

Announced in the Open Court

Dated: 9.3.07.

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Addl. Sessions Judge: Delhi.

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